
(2010) 11 MAD CK 0318

In the Madras High Court

Case No : Writ Petition (MD) No. 13786 of 2010

Panimayaraj and Others

APPELLANT

Vs

The District Collector, The Assistant Project Officer, District
Executive Unit (Tsunami) and The Tahsildar

RESPONDENT

Date of Decision : 19-11-2010

Acts Referred:

Citation : (2010) 11 MAD CK 0318

Hon'ble Judges : M. Jaichandren, J

Bench : Single Bench

**Advocate : S.K. Patturaja, for the Appellant; R. Manoharan, Government
Pleader, for the Respondent**

Judgement

M. Jaichandren, J.—Heard Mr. S.K. Patturaja, the learned Counsel appearing on behalf of the Petitioners, as well as Mr. R. Manoharan, the learned Government Advocate appearing on behalf of the Respondents.

2. At this stage of the hearing of the writ petition, the learned Counsel appearing on behalf of the Petitioner had submitted that it would suffice, if the representation of the Petitioner, dated 11.10.2010, is directed to be disposed of, on merits and in accordance with law, within a specified period.

3. The learned Government Advocate appearing on behalf of the Respondents, has no objection for such an order being passed by this Court.

4. In view of the averments made in the affidavit filed in support of this petition and in view of the submissions made by the learned Counsel appearing on behalf of the Petitioner, the first Respondent is directed to consider and dispose of the Petitioner's representation, dated 11.10.2010, on merits and in accordance with law, within a period of eight weeks from the date of receipt of a copy of this order. The Petitioner is directed to submit a copy of the representation, dated 11.10.2010, along with a copy of this order, to the first Respondent. However, it is made clear, that this Court, by this order, has not expressed any opinion on the

merits of the matter.

5. The writ petition stands disposed of, with the above directions. No costs.